

**CORRECTION OF ANSWER TO USQ. No. 5049 DATED 28-3-74 RE. PAYMENT OF OVERTIME ALLOWANCE TO BHARAT COKING COAL LTD. EMPLOYEES IN 1973.**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): In reply to part (b) of the Question, the limitations of power given to different managerial levels for the grant of overtime allowance till February, 1974 were stated as under:—

- (i) Colliery Manager Nil.
- (ii) Sub-Area Manager . . . Rs. 50 - per month in each individual case.
- (iii) General Manager Rs. 100 - per month in each individual case.

The present powers with effect from 1st March, 1974 are as under:—

- (i) Manager . . . Upto Rs. 50/- per month for individual employec.
- (ii) Sub-Area Manager . . . Upto Maximum of Rs. 150/- per month for individual employec.
- (iii) Area General Manager. Full powers.

*Statement*

Lok Sabha Unstarred Question No. 5049 by Shri Shankar Dayal Singh regarding payment of overtime allowance to Bharat Coking Coal Limited Employees in 1973, was answered on the 28th March, 1974.

The correct and upto date information has been received from the Bharat Coking Coal Limited only on 2-5-1974 owing to difficulties in tele-communications during the intervening period.

12 00 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER CUSTOMS ACT, 1952 AND CENTRAL EXCISE RULES, 1974**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 325(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [*Placed in Library. See No. LT-8029/74.*]

(2) A copy of Notification No. G.S.R. 326(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1974 issued under sub-rule (3) of rule 224 of the Central Excise Rules, 1944, along with a Corrigendum to the Hindi version of the Notification. [*Placed in Library. See No. LT-8030/74.*]

**REVIEW AND ANNUAL REPORT OF STEEL AUTHORITY OF INDIA FOR 1972-73**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 615A of the Companies Act, 1956:

(1) Review by the Government on the working of the Steel Authority of India Limited, for the year 1972-73.

(2) Annual Report of the Steel Authority of India Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-8031/74.*]

**NOTIFICATION UNDER NAVY ACT, 1957**

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to re-lay on the Table a copy each of the following